

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-402(PB)/2017

IN THE MATTER OF:

STUP Consultants Pvt. Ltd. Applicant/Petitioner
Vs.
Egis India Consulting Engineering Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

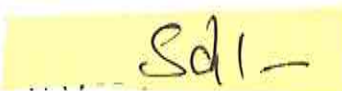
For the Petitioner/Applicant : Ms. Aakansha Kaul, Mr. H. Assar,
Ms. Nikita Agarwal, Advocates

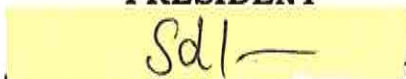
ORDER

Learned counsel for the respondent is not in a position to show the total amount received from the PHE Department and how much it has disbursed to the petitioner in lieu of the services rendered by it.

Let complete statement of accounts showing the total amount received, disbursed to the petitioner and the amount outstanding be furnished before the next date of hearing by supporting affidavit and documents with a copy in advance to the learned counsel for the petitioner.

List for arguments on 21.12.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

04.12.2017
VINEET